

(a) whether banks and financial institutions have initiated recovery measures against corporate accounts of one crore and above in which whopping sum of 6025 crores is blocked;

(b) the names of persons and the amount blocked against their names;

(c) whether any action is taken against the banking staff who is responsible for this; and

(d) what concrete measures are proposed to be taken to prevent such occurrences in future?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Reserve Bank of India (RBI) have reported that their data base/reporting system does not generate information in the manner asked for.

(b) In accordance with the statutes governing the banks and financial institutions as also in terms of the practices and usages customary amongst bankers, the banks do not disclose the names of individual borrowers and the amount of loan outstanding against them.

(c) Banks/Financial Institutions are supposed to look into the staff accountability aspect in respect of their non-performing advances for appropriate action against the erring staff.

(d) RBI has put in place a scheme to collect and disseminate information (both funded and non-funded facilities) aggregating Rs. 1 crore and above if such accounts which have been classified as 'doubtful' or 'loss' as also borrowers against whom suits have been filed. The information so collected is circulated to banks and financial institutions for their use. While circulating the information to banks and financial institutions RBI have advised them to make use of the information while considering, on merit the request for new or additional credit limits by the defaulting borrowing units and also proprietors/partner/directors etc. named in the list either in their own names or in the names of other units with which they are associated. RBI has advised the banks to strengthen their credit appraisal machinery and improve credit management and internal control system. The proposals for write-off/compromise falling within the authority of ED/CMD/Management

Committee/Board of the banks should be first processed by a committee of senior executives of the bank (i.e. Chief General Manager/General Manager).

Strike call by Bank Officers' Union

2888. **DR. MOHAN BABU:**
SHRI SOLIPETA RAMACHANDRA REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether major Bank Officers' Union had recently given a strike call notice;

(b) if so, the demands of the workers; and

(c) Government's move in that regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) Indian Banks' Association (IBA) has reported that All India Bank Officers' Confederation, which had given notice for strike on 6.9.1996, has since taken a decision to defer the strike.

Criteria for setting up and functioning of PHCs

2889. **SHRIMATI VEENA VERMA:**
SHRI SUSHILKUMAR SAMBHAJI-RAO SHINDE:
SHRI RAJUBHAI A. PARMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the criteria, guidelines for setting up and functioning of Primary Health Centres (PHCs) in different States and Union Territories came up for consideration as the Chief Ministers' Conference held on the eve of the Budget Session 1996-97;

(b) the number of PHCs in 1991 and 1995 (end) in Madhya Pradesh, Maharashtra and Gujarat and the average area and population catered by a PHC in each of these States; and

(c) how many more are proposed to be set up in each of the States?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir. The Conference has recommended further relaxation norms for PHCs in the areas inhabited by SCs/STs, hilly and desert areas: